

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSItem No.35 :

Petition(s) for Special Leave to Appeal (C) No(s).15737/2019

(Arising out of impugned final judgment and order dated 27-06-2019
in PIL No.175/2018 passed by the High Court Of Judicature At
Bombay)

JAISHRI LAXMANRAO PATIL

Petitioner(s)

VERSUS

THE CHIEF MINISTER & ANR.

Respondent(s)

(With appln.(s) for exemption from filing c/c of the impugned
judgment and intervention/impleadment)

WITH

SLP(C) No.15701/2019 (IX)

(With appln.(s) for exemption from filing c/c of the impugned
judgment and intervention/impleadment)Item No.54 :

SLP(C)No.15946/2019

(With appln. for exemption from filing c/c of the impugned
judgment)

WITH

SLP(C).....D.No.23581/2019

(With appln(s) for permission to file SLP and exemption from
filing c/c of the impugned judgment)

SLP(C)No.15991/2019

(With appln.(s) for exemption from filing c/c of the impugned
judgment and exemption from filing O.T.)

Date : 12-07-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE DEEPAK GUPTA

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Dr. Gunratan Sadavarte,Adv.
Mr. Pawan Kumar Shukla,Adv.
Mr. Pankaj Kumar Singh,Adv.
Mr. Sanjeet Paliwal,Adv.
Mr. Manindra Dubey,Adv.
Mr. Raj Singh Rana,AOR

Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Pooja Dhar, AOR
Mr. Shurtanjaya Bharadwaj, Adv.
Ms. Gayatri Verma, Adv.
Ms. Aishwarya Kane, Adv.

Mr. Shyam Divan, Sr. Adv.
Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Premalal Krishnan, Adv.
Mr. Rahul Arya, Adv.
Mr. Ankur Mankar, Adv.
Ms. Bharti Tyagi, AOR

Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Govind Jee, Adv.
Mr. Krishna Kumar Singh, AOR

Mr. S.B. Talekar, Adv.
Mr. Vipin Nair, AOR
Mr. P.B. Suresh, Adv.
Mr. Vikrant Tadav, Adv.
Mr. Karthik Jayashankar, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG
Mr. A.N.S. Nadkarni, ASG
Mr. Mukul Rohatagi, Sr. Adv.
Mr. Nishant Ramakantrao Katneshwarkar, AOR
Mr. Anoop Kandari, Adv.
Mr. Nishant Sharma, Adv.
Mr. S. Santosh Rebello, Adv.

Mr. Abdulrahiman Tamboli, Adv.
Mr. Rahul Joshi, AOR

Mr. Shivaji M. Jadhav, AOR
Mr. Brij Kishor Sah, Adv.
Ms. Qurratulain, Adv.
Mr. Nicholas Choudhry, Adv.

Mr. Yogesh Kolte, Adv.
Mr. Mahesh P. Shinde, Adv.
Ms. Surbhi Guleria, Adv.
for Mr. Sudhanshu S. Choudhari, AOR

Mr. Prashant S. Kenjale, Adv.
Mr. Nishant, Adv.
Mr. Rakesh K. Sharma, AOR

Mr. Amol B. Karande, AOR
Mr. Vijay Khamkar, Adv.
Mr. Rajsaheb Patil, Adv.

Mr. Shriram P. Pingle, AOR
Mr. Gagandeep Sharma, Adv.
Ms. Sneha Iyer, Adv.

Mr. Rajat Joseph, AOR

Mr. Sachin Patil, AOR
Mr. Amol N. Suryawanshi, Adv.
Mr. Kailas Autade, Adv.
Mr. Yogesh Ahirrao, Adv.
Mr. Mool Singh, Adv.

Mr. Dilip Annasaheb Taur, AOR
Mr. Amol V. Deshmukh, Adv.
Mr. Ashish S. Gaikawad, Adv.
Mr. Sachin Pawar, Adv.

impleading party Mr. Ranjit Kumar, Sr. Adv.
 Mr. Sandeep Sudhakar Deshmukh, AOR
 Mr. Vasim Siddiqui, Adv.
 Mr. Vaibhav Anant, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Permission to file SLP is granted.

Impleadment allowed.

Issue notice.

Issue notice on the prayer for interim relief also,
returnable in two weeks.

We have heard learned counsel for the parties, we
make it clear that the action taken pursuant to the order
of the High Court shall be subject to the result of the
special leave petitions. However, we make it clear that
the order of the High Court or the reservation in question
shall not have any retrospective effect.

(Anand Prakash)
Branch Officer

(Sarita Purohit)
AR-cum-PS